

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 138 OF 2020

(STM NO. 1321-2020)

AND

LD-VC-CW NO.286 OF 2020

LD-VC-CW NO. 138 OF 2020

(STM NO. 1321-2020)

M/s Costa Construction

..... Petitioner

V e r s u s

State of Goa and Anr.

..... Respondents

Mr. Pankaj Vernekar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional Government Advocate for the Respondent no. 1.

Mr. S. D. Padiya, Advocate for the Respondent no.2.

Mr. V. Sawant, Advocate holding for Mr. Nigel Da Costa Frias, Advocate for the Respondent no.3.

Ms. Amanda Godinho, Advocate for the Respondent no.7.

AND

LD-VC-CW NO. 286 OF 2020

Aquem Ground Bachao Association

..... Petitioner

V e r s u s

State of Goa and Ors.

..... Respondents

Mr. V. Sawant, Advocate holding for Mr. Nigel Da Costa Frias, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent no. 1.

Mr. Sushant Korgaonkar, Advocate for the Respondent no.5.

Mr. S. D. Padiyar, Advocate for the Respondent no.6.

Ms. Amanda Godinho, Advocate for the Respondent no.7.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 25th November, 2020

P.C.

1. According to us, both these matters are required to be considered together. Therefore, we grant the respondents time to complete the pleadings in both these matters latest by 22.12.2020. Copies of the replies to be furnished to the learned Counsel for the petitioners in advance. If the petitioners wish to file any rejoinder, they are granted liberty to do so latest by 08.01.2021.

2. Place these matters in the week commencing on 11.01.2021.

M. S. JAWALKAR, J.
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M. S. SONAK, J.